

ITEM NO.5

REGISTRAR COURT

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Criminal Appeal No(s). 584-585/2024

STATE OF U.P.

Appellant(s)

VERSUS

JASVEER SINGH & ORS.

Respondent(s)

Date : 25-03-2025 These appeals were called on for hearing today.

For Appellant(s) :

Mr. Krishna Pandey, Adv.
Mr. Harsh Dhate, Adv.
Mr. Abhinandan, Adv.
Dr. Vijendra Singh, AOR
Ms. Apurva Mahndiyani, Adv.
Mr. Deepak Goel, Adv.
Mr. Shailesh Singh, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Service is complete on Respondent Nos. 1 and 2 but none has entered appearance.

From the perusal of the office report it comes out that due to typing error in second paragraph of Record of Proceedings dated 11.2.2025 instead of Respondent No.3, Respondent No.2 has been mentioned.

Ld. Counsel for appellant has only filed death certificate but failed to take appropriate steps for abatement despite last opportunity in respect of deceased respondent No.3.

Photocopies of Original records of High Court and Trial Court have been received. Let the soft copies of the same be provided to Ld. Counsel for the appellant in light of Circular F.No.01/Judl./2025 dated 10.01.2025.

The matter be processed for listing before the Hon'ble Judge in Chambers for further directions.

SUJATA SINGH
Registrar

MG